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gd/ssd

WPA(P)/260/2021  
CAN 1 OF 2021  
AJAY KUMAR DE  
VS  
THE STATE OF WEST BENGAL AND ORS.  
(Through Video Conference)

Mr. Sabyasachi Chatterjee,  
Mr. Sandipan Das,  
Mr. Pintu Karar,  
Mr. Akashdeep Mukherjee,  
Mr. Ankur Sharma,  
Ms. Debolina Sarkar,  
Ms. Sreejita Biswas and  
Mr. Sagar Dey, Advocates (Present in Court)  
..for the Petitioner

M/s. S.N. Mookherjee, Advocate General  
Anirban Ray, Government Pleader  
Raja Saha and  
Nilotpal Chatterjee, Advocates (Present in Court)  
..for the State

M/s. Arindam Paul,  
Rachit Lachmani and  
Indrajit Dey, Advocates (Present in Court)  
..for the Applicant

\* \* \* \*

The present petition has been filed in public interest inter alia, seeking a direction to the respondents to make proper arrangements so that there is no large gathering during the Puja festival at different places. The learned counsel further referred to detailed orders passed by this Court on October 19, 2020 and October 21, 2020 in WPA 8520 of 2020. The submission is that the same protocols be followed for the current year as well.

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The learned Advocate General submitted that he has sought instruction from the competent authority to state that even for this year the guidelines issued by this Court in the aforesaid orders dated October 19, 2020 and October 21, 2020 passed in WPA 8520 of 2020 shall be followed by the authorities concerned.

In view of the aforesaid fair stand taken by the learned Advocate General, the present petition and the connected application are disposed of in terms of the aforesaid orders.

[Rajesh Bindal, C.J.(A)]

[Rajarshi Bharadwaj, J.]

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